

(1)

NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH: GUWAHATI

TA No. 02 of 2016
(CA No.134 of 2016
TP No. 06/397/398/GB/2016
(CP No. 287/2012)

Under Section: 397/398 of the Companies Act, 2013

In the matter of:

Ranjit Borthakur & Ors

... Petitioners

-versus-

W.G.Resorts Assam (P)Ltd and ors.

...Respondents

Coram:

PRESENT

HON'BLE MR.JUSTICE P.K.SAIKIA , MEMBER (JUDICIAL)

For the Petitioners: Mr. R.Barpujari, Advocate

For the Respondents: Ms.S.Khound, Advocate.

ORDER

Date: 18.09.2017

TA No. 02 of 2016

Heard Mr. R.Barpujari, learned counsel appearing for the applicants/ petitioners. Also heard Ms. S.Khound, learned counsel for the non-applicants/respondents.

(2)

In terms of the order dated 17.08.2017, passed by the Hon'ble High Court in Co.App. No. 1 of 2016, the non-applicants/ the respondents herein have filed reply supplying copies thereof to the applicants/petitioners.

The applicants/ petitioners pray for some time to file rejoinder.

The prayer is allowed.

The applicants/petitioner will file rejoinder within 2(two) weeks from today supplying simultaneously copies thereof to the non-applicants/respondents. List the matter on 18.10.2017 for hearing.



Member (Judicial)

National Company Law Tribunal
Guwahati Bench: Guwahati.

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